

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-507**  
IB-717/ND/2021

**IN THE MATTER OF:**

Mohit Naman

....Applicant

**Vs.**

Karvy Digikonnnect Ltd.

.....Respondent

**SECTION**

U/s 9 IBC

Order delivered on 16.11.2022

**CORAM:**

**JUSTICE TELAPROLU RAJANI,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Anuj Kumar

For the Respondent : Kshitij Maheshwari, Advocate

**ORDER**

We have heard Counsels for Operational Creditor as well as Corporate Debtor. Counsel for Operational Creditor has filed his rejoinder which has appeared on the e-portal of Tribunal. Pleadings in this matter are complete. Post this matter for arguments on **09.12.2022**.

- Sd -

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

- Sd -

**(JUSTICE TELAPROLU RAJANI)**  
**MEMBER (J)**